

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 912
ANSWERED ON 07/02/2023

GRAM ROZGAR SAHAYAK

912. SHRI SUNIL KUMAR MONDAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has made any strategy in fixing a policy for service regularisation in Pay-Scale for Gram Rozgar Sahayak (GRS) along with service benefits like DA, TA, gratuity, retirement benefit, accidental benefit and medical benefit, etc.;
- (b) if so, the details thereof along with future initiatives for its progress, State and UT-wise and if not, the reasons therefor;
- (c) whether the Government has considered to provide the benefit of the Minimum Wage Act, 1948 by the Ministry of Labour and Employment and “equal pay for equal work” for GRS in West Bengal;
- (d) if so, the details thereof along with future initiatives for its progress, State and UT-wise and if not, the reasons therefor;
- (e) whether the Government has decided to initiate a centralized human resource policy for service development and welfare for GRS this year or in upcoming year in West Bengal; and
- (f) if so, the details thereof along with future initiatives for its progress, State and UT-wise and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a): No, Sir.

(b): Does not arise.

(c) & (d): The Governments of States are responsible for the implementation of Mahatma Gandhi National Rural Employment Guarantee Act in the States. Gram Rojgar Sewaks are employed by the respective State Governments as per their existing policy, norms and regulations.

(e) : No, Sir.

(f): Does not arise.
